

COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No good quality rice was issued as cattle feed by the Food Corporation of India in Kerala.

(b) Does not arise.

MISAPPROPRIATION OF PROVIDENT FUND MONEY

182. SHRIMATI SUSHEELA GOPALAN :
SHRI JYOTIRMOY BASU :
SHRI P. RAMAMURTI :
SHRI MOHAMMAD ISMAIL :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether attention of Government has been drawn to the news item published in the 'Blitz' Weekly, dated the 30th September, 1967 that over 80 private enterprises in the country are alleged to have misappropriated Rs. 5½ crores of Provident Fund money;

(b) if so, the names of such private enterprises;

(c) the steps taken by Government to recover the Provident Fund money; and

(d) the action taken by Government to punish the defaulting employers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) A statement showing the names of establishments which are in default of provident fund dues to the extent of Rs. 1 lakh or more (as on the 31st August, 1967) is laid on the Table of the House. [Placed in Library. See No. LT-1512/67].

(c) Legal action by way of revenue recovery proceedings has been taken against a number of defaulting establishments. In case of establishments which have gone into liquidation, the claims are pending before the Liquidators; some establishments have entered into agreements for the payment of arrears alongwith current dues according to schemes of payment settled with the Employees' Provident Fund Organisation.

(d) Prosecution proceedings under section 14 of the Employees' Provident Funds Act, 1952, have been launched against a

number of defaulting employers. Criminal cases for breach of trust against some of the defaulting employers have also been initiated in the Courts.

LOADING AND UNLOADING OF FOODGRAINS AT KAKINADA AND KANDLA PORTS

183. SHRIMATI SUSHEELA GOPALAN :
SHRI P. GOPALAN :
SHRI K. M. ABRAHAM :
SHRI SATYA NARAIN SINGH :
SHRI UMANATH :
SHRI C. K. CHAKRAPANI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the attention of Government has been drawn to the wastage of foodgrains in the course of loading and unloading at Kakinada and Kandla Ports;

(b) whether Government have investigated into the matter;

(c) if so, the findings thereof; and

(d) the steps taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No foodgrains are being imported at Kakinada port and at Kandla. Only very negligible loss occurs at times in the handling of very large quantities of foodgrains. This is inevitable in the handling operations of this magnitude. Constant efforts are, however, made to minimize these losses.

(b) to (d). Questions do not arise.

BASE YEAR FOR SUGAR LEVY

184. SHRIMATI SUSHEELA GOPALAN :
SHRI JYOTIRMOY BASU :
SHRI NAMBIAR :
SHRI E. K. NAYANAR :
SHRI A. K. GOPALAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have changed the base year from 1966-67 to 1967-68 for the purpose of Sugar levy;

(b) if so, the reason therefor;

(c) whether Government have received any representations from the Sugar Mills in this regard; and

(d) if so, the main points of their representations?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) This was done to even out as far as possible the impact of the levy on all factories.

(c) Yes, Sir.

(d) The representations are mainly for permitting the sugar factories to exercise option to choose either the production of 1966-67 or of 1967-68 for the purpose of determination of the quantity of the 'levy sugar.

SURATGARH STATE FARM EMPLOYEES

186. SHRI K. M. ABRAHAM :
SHRI VISWANATHA MENON :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the employees of the Suratgarh State Farm went on strike on the 11th October, 1967;

(b) if so, what are their demands; and

(c) the steps taken by Government to settle the dispute?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). The employees of the Central State Farm, Suratgarh did not go on strike on 11th October, 1967.

CORPORATE FARMING

187. SHRI BHAGABAN DAS :
SHRI E. K. NAYANAR :
SHRI K. RAMANI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have received any proposal from the Federation of Indian

Chambers of Commerce and Industry for corporate farming;

(b) if so, the details thereof;

(c) whether Government have considered these proposals; and

(d) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). Barring a letter in July, 1965 from F.I.C.C.I. to the ex-Food Minister, no specific proposals for corporate farming has been received from the Federation of Indian Chambers of Commerce and industry, but the Government is aware through news items appearing in the newspapers and the reports of a Seminar organised by the Federation of Indian Chambers of Commerce and Industry in September, 1967 that they have been advocating the system of large scale farming through joint stock companies. The merits and demerits of proposals regarding farming by joint stock companies in the private sector have been examined carefully and it is felt that it is not suited to the conditions prevailing in this country.

MOVEMENT OF FOODGRAINS OUT OF DELHI

188. SHRI SATYA NARAIN SINGH :
SHRI NAMBIAR :
SHRI E. K. NAYANAR :
SHRI C. K. CHAKRAPANI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the attention of Government has been drawn to the news item published in *The Times of India*, New Delhi, of the 26th September, 1967 that Delhi Administration had expressed their willingness to remove all restrictions on foodgrains but they could not remove the restrictions in view of the restrictions imposed by the Central Government;

(b) whether Government have investigated into the matter and if so, the findings thereof; and

(c) the steps Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND